

File No. RCD-15001/6/2021-Regulatory-FSSAI-Part(2) (E- 1788)
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health and Family Welfare)
(Regulatory Compliance Division)
FDA Bhavan, Kotla Road, New Delhi-110 002

Dated, the 30th October, 2023

ADVISORY

Subject: Clarification with regard to declaration of address of the brand owner on food labels - reg.

Food Safety and Standards (Labelling and Display) Regulations, 2020 stipulates labeling provisions for declaration of address of the brand owner on the labels of pre-packages food through the following provisions-

(i) sub-clause 5(6)(a) of the ibid regulations states that –*‘The name and complete address of the brand owner, whether or not, he himself is the manufacturer, marketer, packer or bottler, as the case may be, shall be declared on the label. Such name and address shall be preceded by the qualifying words “Manufactured by (Mfg by, Mfd by)” or “Marketed by (Mkt by)” or “Manufactured & Marketed by” or “Packed & Marketed by”, as the case may be.’*

(ii) sub-clause (8)(5) of the regulations states that- *‘The following labelling requirements are exempted if they are provided in a Barcode/Global Trade Identification Number (GTIN); - (a) Address of the brand owner whether or not, he himself is the manufacturer, marketer, packer or bottler, as the case may be,...’*

2. In this regard, it is clarified that the aforesaid Regulations specifies that the declaration of address of the brand owner may be provided by the FBO either through text or Barcode/GTIN on the label. If the same has already been provided through a Barcode/Global Trade Identification Number (GTIN), the same **need not to be** declared again through text and *vice-versa*.

3. In view of the above, it is hereby advised that while scrutinizing the labeling declarations of the Food Business Operators (FBOs), the above regulatory provisions should be diligently adhered to. In case the FBO is compliant with them, including the declaration of address of the brand owner through text or Barcode/GTIN only on the product label etc., unnecessary actions including issuance of notices to such FBOs may be strictly avoided.

4. The above may be brought to the notice all the concerned officials under your respective jurisdiction for compliance and further necessary action.

This issues with the approval of the Competent Authority.

Digitally Signed by Rakesh
Kumar

Date: 30-10-2023 17:39:29

Reason: Approved

(Rakesh Kumar)

Director (Regulatory Compliance Division)

To

1. The Commissioners of Food Safety of all States/UTs,
2. All Regional Directors, FSSAI
3. All Central Licensing Authorities, FSSAI

Copy to: CTO, FSSAI- For placing the order on FSSAI's website for information and necessary action.